

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:567.98

DATE OF DECISION: 16-6-2000

Shri K.G. Pillai Applicant.

Shri S.P. Saxena Advocate for
Applicant.

Versus

Union of India and others Respondents.

Shri R.R. Shetty for Shri R.K. Shetty Advocate for
Respondents

CORAM

Hon'ble Shri D.S. Bawej, Member(A)

Hon'ble Shri S.L. Jain, Member(J)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?

(3) Library.

D.S. Bawej
(S.L. Jain)
Member (J)

NS

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 567/98

FRIDAY the 16th day of JUNE 2000.

CORAM: Hon'ble Shri D.S.Baweja, Member (A)

Hon'ble Shri S.L.Jain, Member(J)

K.G. Pillai,
Office Superintendent (Retd.)
Residing at 191, Rasta Peth,
Pune.

...Applicant.

By Advocate Shri S.P.Saxena.

V/s

1. Union of India through
The Secretary,
Ministry of Defence,
New Delhi.

2. Officer-in-Charge
A.O.C. Records,
P.O. Trimvilligirry,
Secundrabad.

3. The Commandant
Central Armoured
Vehicle Depot.,
Kirkee, Pune.

...Respondents.

By Advocate Shri R.R. Shetty for Shri R.K. Shetty.

ORDER (ORAL)

{Per Shri D.S. Baweja, Member (A)}

This application has been filed by one Shri K.G. Pillai, who retired as Office Superintendent who retired on 31.3.1975 from the office of the respondent No.3, Central Armoured Vehicle Depot, Kirkee. This OA has been filed by the applicant seeking relief of fixation of pay and grant of annual increment alongwith payment of arrears by reclassifying the applicant as Upper Division Clerk with effect from 1.1.1947.

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2. During the pendency of the OA the applicant has filed M.P.870/99 for bringing legal heirs on record which has been allowed.

3. The respondents in their reply have brought out that the applicant was working in Group 'C' grade Clerk on 1.9.1947 drawing basic pay of Rs. 50/- in the scale of Rs. 45 - 100. Therefore he is not entitled for the benefits in pursuant to the judgements on this issue which are applicable to 'B' grade Clerk. The learned counsel for the applicant states that he has no other means to verify the particulars of the applicant and to controvert the submission of the respondents and accepts the stand of the respondents.

4. In view of the above position we do not find any merit in the OA and the same is dismissed accordingly. No order as to costs.

S.L.Jain
(S.L.Jain)
Member(J)

NS

D.S.Baweja
(D.S.Baweja)
Member(A)